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filed by John Ashyln of Geneva in the court of the district judge, Jaipur against Shri Chand Golcha and his two grandsons alleging underinvoicing in the export of semi-precious stones and smuggling of the same by them to the tune of about Rs. 20 crores;

- (b) whether Government are aware that) good_s worth Rs. 20 crores belonging to the Golcha family are lying with the receiver in Geneva under orders of a court in Geneva; and
- (c) whether in the light of these disclosures Government have conducted any investigation and what other steps, if any, Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) It is reported that a Civil Suit has been filed by John Ashyln of Geneva in the Court of District Judge, Jaipur in September, 1979 against Shri Chand Golecha (not Golcha) and his two grandsons.

- (b) Reports received by the Government indicate that precious stones valued at about U.S.\$ 2.5 million belonging to Shri Hem Chand Golecha of Jaipur are lying in the custody of the Curator (Receiver) in Switzerland under the directions of the Competent Court of that Country.
- (c) Necessary investigations by the concerned Departments namely Income-tax, Custom_s and Enforcement Directorate ^are being made.

It is reported that Income-tax assessment of Shri Hem Chand Golecha for the assessment year 1977-78 has been re-opened under section 147 of the Income-tax Act, 1961. An order under section 281-B of the Income-tax Act, 1961 has also been passed by the Income-tax Officer with a view to attach the assets of Shri Golecha located in India.

to Questions **Basic facilities for tourists**

904. SHRI IBRAHIM KALANIYA: SHRI KHURSHED ALAM KHAN: SHRI KALP NATH RAI; SHRI BHAGWAN DIN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it i_s a fact that basic facilities for tourists like transport, hotel accommodation, etc. are still unsatisfactory;
- (b) whether it is also a fact that the lack of adequate facilities of the desired standard act as a disincentive in attracting more tourists to the country; and
- (c) if 130, what steps Government propose to take to remove these impediments in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) to (c) Government is aware that there are at present shortages of hotel rooms, coaches, etc. of the requisite standard and that this tends to act as a deterrent to the promotion of foreign tourism to the country. Various proposals are under consideration to stimulate the development and expansion of tourist facilities particularly in the accommodation sector in order to bring these to the required level.

Remitance from R.B.I, to the S.B.I brannhes in Arunachal Pradesh

- 905. SHRI RATAN TAMA: Will the Minister of FINANCE be pleased to state:
- (a) whether Government are aware of the fact that some branches of the State Bank of India in Arunachal Pradesh have not been getting their usual remittances from the Reserve Bank of India at Gauhati despite repeated reminders; and
- (to) if so, what action Government propose to take to solve the resultant problems of currency throughout the Union Territory of Arunachal Pradesh?

[RAJYA SABHA]

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THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Yes, Sir. There has been dislocation in augmenting the availability of currency notes on account of inability of the Gauhati Branch of the Reserve Bank of India to receive the stocks from Reserve Bank of India, Calcutta and to make further remittances to the eastern States.

(to) All efforts are being made to rush emergent remittances. In the case of Arunachal Pradesh, a remittance of Rs. 1.5 crores was supplied to SJB.L, Itanagar, on the 13th instant and further remittances, aggregating Rs. 5.74 crores, were also despatched on the 15th instant to the other S.B.I. branches in Arunachal Pradesh.

Opening *ot* a Kerosene Oil Depot in DESU Colony. Janakpuri, New Delhi

806. SHRI GURUDEV GUPTA: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that there ig n_0 Kerosene Oil Depot in D.E.S.U. Colony, Janakpuri, New Delhi.
- (b) whether it is also a fact that a number of shopkeepers of that market have already approached the department concerned to permit them to open Kerosene Oil Depot in their shops; and
- (c) if so, what are the reasons for which no permit has been issued to any of the shopkeepers to open a Kerosene Oil Depot so far?

THE MINISTER OF COMMERCE, CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) One Kerosene Oil Licen-cee No. 115/72 has been earmarked to *supply* Kerosene Oil to residents of Delhi Electric Supply Undertaking Colony, Janakpuri, New Delhi;

(b) and (c) The Delhi Administration is considering a proposal of opening a Kerosene Oil Depot in the Delhi

Electric Supply Undertaking Colony, Janakpuri.

Theft at Central Cottage Industries Emporium

907. SHRI NARASINGHA PRASAD NANDA; DR. V. p. DUTT:

Will the Minister of COMMERCE AND CP7IL SUPPLIES be pleased to .state:

- (a) whether it is fact that some ivory, and silver items worth several lakhs of rupee_s were recently stolen from the Central Cottage Industries Emporium, Janpath, New Delhi;
- (b) if so, what are the details in thi_s regard;
- (c) what are the names of the persons arrested in this connection; and
- (d) what .steps Government have taken to tighten security measur?

THE MINISTER OF COMMERCE, CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. Ivory and silver items worth Rs. 3.62 lakhs (approximately) have been stolen.

- (b) and (c) Theft took place on the night between 1st Dec. 1979 and 2nd Dec. '79. The burglars had entered in the showroom by breaking open the ,roof of the Emporium. The police was informed of it on the 2nd December, 1979 and FIR wa9 jodged with the Connaught Place Police Station. The Insurance Company was also informed as the goods are insured. The Crime Branch of Delhi Police is now investigating the case.
- (d) Iron collapsable door_a have been fixed at different entry-points, Chow-kidars have been replaced by trained security guards consisting of ex-servicemen and surprise checks in the night are conducted from time to time